

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1004 of 2002.

Thursday, this the 12th day of December, 2002.

HON'BLE MR. JUSTICE R. R.K. TRIVEDI, VICE-CHAIRMAN.

Harish Chand,
son of Late Shri Deen Dayal,
R/o 105, Kishore Bazar,
District Bareilly.

.....Applicant.

(By Advocate : Sri Shyamji Gaur)

Versus.

1. The Union of India
through Secretary Ministry of Communication,
Department of Post, New Delhi,
2. The Chief Post Master General,
Lucknow.
3. The Post Master, General
Bareilly.
4. The Superintendent of
Postal Stores Department,
Bareilly.

.....Respondents.

(By Advocate : Sri R.C. Joshi)

O R D E R.

(By Hon'ble Mr. Justice R.R.K Trivedi, V.C)

By this O.A. filed under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed to quash the order dated 15.07.2002(Annexure 10) by which the claim of the applicant for appointment on compassionate



grounds has been rejected.

2. The facts of the case are that the Applicant's father Late Sri Deen Dayal was serving as Clerk in the office of Post Office at Bareilly. He expired on 18.11.1996 leaving behind his widow and 3 sons and one daughter. The claim has been rejected by the impugned order on 3 grounds, which are as under:

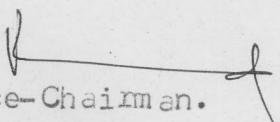
(i) The service period of deceased employee exceeded 34 years.

(ii) Applicant ~~had~~ received terminal benefits-199491/-

(iii) Applicant has ~~had~~ their own house. This factual aspect ~~is~~ not disputed.

In ~~this~~ ^{circumstances} it is difficult to accept that the applicant was in indigent circumstances. He possesses ^{some} sufficient property. The order does not suffer ^{from} any error of law. The application has no merit and accordingly rejected.

No order as to costs.


Vice-Chairman.

Mansh/-